

F. No. J-11/2/2018-Judicial (Part-1)
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 20th December, 2018

ORDER

The President is pleased to accept the resignations of following Advocates who figure in various categories of the panel counsel for various courts as mentioned under column III and with effect from the dates as mentioned under column-IV in table 'A' below, consequently, their names occurring in various orders of this Department as mentioned under column-V in table 'A', stand deleted:

Table 'A'

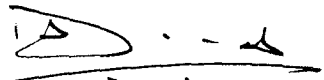
Sl. No.	Name of Advocate (S/Shri)	Name of Court & Category of Panel	Date of acceptance of resignation (w.e.f.)	Detail of Concerned order wherein the name of Advocate stands deleted
I	II	III	IV	V
1.	Dr. Nitesh Mozika	High Court of Meghalaya at Shillong as Central Govt. Counsel	22.11.2018	36(24)/2015-Judl. dated 03.03.2015 read with No. J-11017/11/2018-Judicial dated 07.03.2018
2.	Manish Dharmani	District & Subordinate Courts, Roopnagar (Punjab) as Standing Govt. Counsel	the date of this order	J-11015/17/2016-Judl. dated 28.12.2016

2. Hindi version of this order will follow.


(S. R. Mishra)
Additional Secretary

Copy for information to:

1. PS to MLJ/ PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary.
2. Shri Satya Pal Jain, Addl. SGI, Punjab & Haryana High Court at Chandigarh.
3. Shri Chetan Mittal, Asst. SGI, Punjab & Haryana High Court at Chandigarh.
4. Ms. Anuradha Paul, Asst. SGI, High Court of Meghalaya at Shillong.
5. The Incharge, Branch Secretariat at Kolkata.
6. The District Judge, Roopnagar, Punjab.
7. The Cash (LA) Section to stop the retainership fee to Shri Manish Dharmani, Advocate (ex-Standing Govt. Counsel), with effect from the date of this order.
8. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
9. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled Counsel'.
10. Hindi Section, Department of Legal Affairs, for translation of this order.
11. Guard File with 5 spare copies.


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